

City Municipal Corporation. [Placed in Library. See No. LT-65/77] for (1) and (2).

**Reports (1974 and 1975) Pertaining to the Execution of the Provisions of the Monopolies and Restrictive Trade Practices Act, 1969 and related Papers** ..

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): Sir, I beg to lay on the Table the following papers:—

I. A copy (in Hindi) of the Fourth Annual Report pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969, for the period from 1st January to 31st December, 1974.

II (i) Fifth Annual Report pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969, for the period from 1st January, to 31st December, 1975, under section 62 of the said Act.

(ii) Statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi version of the Report mentioned at (i) above.

[Placed in Library. See No. LT-74/77] for I and II.

**I. The Trustees (Declaration of Holdings of Shares and Debentures) Amendment Rules, 1976.**

**II. The Companies (Secretary's Qualifications) Amendment Rules, 1977.**

SHRI SHANTI BHUSHAN: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs), under sub-section (3) of section 642 of the Companies Act, 1956:—

(1) Notification G.S.R. No. 37, dated the 1st January, 1977, publishing the Trustees (Declaration of

Holdings of Shares and Debentures) (Amendment) Rules, 1976.

(2) Notification G.S.R. No. 185, dated the 5th February, 1977, publishing the Companies (Secretary's Qualifications) Amendment Rules, 1977.

[Placed in Library See. No. LT-66/77] for (1) and (2).

**Notifications of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs)**

SHRI SHANTI BHUSHAN: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs), under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969:

(1) Notification G.S.R. No 1615, dated the 20th November, 1976, publishing the Monopolies and Restrictive Trade Practices Commission Recruitment and Conditions of the Service of Registrar, Joint Registrar, Deputy Registrar and Assistant Registrar of Restrictive Trade Agreements) Rules, 1976.

(2) Notification G.S.R. No. 95(E), dated the 28th February, 1977, publishing the Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of Staff) Amendment Rules, 1977.

[Placed in Library. See No. LT-43/67/77] for (1) and (2).

**Report (1975-76) of the University Grants Commission, New Delhi**

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Annual Report of the University Grants Commission, New Delhi, for the year 1975-76, under section 18 of the University Grants Commission Act, 1956.

[Placed in Library. See No. LT-43/77].